

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL,**

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.75/2024

IN THE MATTER OF:

Mohd. Jamshed Jiddi

.....Applicant

Versus

State of Uttar Pradesh & Ors

..Respondents

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DATED :22.11.2024



MIMANSA LAW OFFICES

PLACE :

KRISHNAMOHAN K MENON, GAUTAM
DHAMIJA, PARUL SACHDEVA & PARTH DIXIT

NEW DELHI.

ADVOCATE FOR RESPONDENT NO.4,

C-6/50 , LOWER GROUND FLOOR,

SAFDARJUNG DEVELOPMENT AREA

NEW DELHI-110016.

+91- 9650840477, +91- 9871060130

parul@mimansalaw.in , krishna@mimansalaw.in

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.75/2024**

IN THE MATTER OF:

Mohd. Jamshed JiddiApplicant

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State of Uttar Pradesh & OrsRespondents

REPLY FILED ON BEHALF OF RESPONDENT NO.4 INDIA GLYCOLS LIMITED

MOST RESPECTFULLY SHOWETH:

1. It is most humbly submitted that the present reply is being filed in view of the liberty granted by this Hon'ble Tribunal vide order dated 13.08.2024. That in order to bring on record few additional facts supporting the bonafide case of the answering respondent, the present reply has been filed.
2. It is most humbly submitted that the following submissions which are independent and without prejudice to each other, would conclusively establish that the answering respondent is a compliant entity.

BRIEF FACTS

3. The Answering Respondent (Respondent No.4) is a company registered under the Companies Act, 1956 having its registered office at Plot No. A-1, Industrial Area, Bazpur Road, Kashipur-244713, District Udham Singh Nagar, Uttarakhand. The Answering Respondent inert-alia, is engaged in manufacturing of Rectified Spirit/Extra Neutral Alcohol/ Absolute Alcohol, Country Liquor & IMFL Bottling. The present matter concerns the distillery unit of the Answering Respondent at E-1, Sector-15, Gorakhpur Industrial Development Authority (GIDA).
4. The parent application has been registered on the basis of the letter petition received from one Mohd Jamshed Jiddi dated 22.08.2023 alleging that the Answering Respondent No.4 is polluting the Ami, Rapti and Ghaghara Rivers by discharging water containing chemicals, adversely affecting agricultural land and causing water pollution. It is further alleged that the Answering Respondent's extra-neutral alcohol or ENA plant produces 1,10,000 litres of

spirit per day and uses around 1.2 million litres of fermented wash. However, only one third of this is accounted for, with the remainder comprising spent wash, fermented wash and condenser wash is discharged through the Sarayu drain into the Ami River, resulting in pollution and health hazards.

5. This Hon'ble Tribunal based on the aforesaid allegations, registered the said letter petition as OA No. 75 of 2024 and passed an order dated 02.05.2024 directing the constitution of Joint Committee comprising of the representative of Member Secretary Uttar Pradesh Pollution Control Board (UPPCB), RO, Ministry of Environment, Forest and Climate Change (MoEF&CC), Lucknow and District Magistrate, Gorakhpur to visit the site, collect the samples of discharge from the unit, to get the sample analysis done and to further ascertain if the unit has requisite consent and permission and is following the environmental norms.
6. In terms of the order dated 02.05.2024 passed by this Hon'ble Tribunal in OA No. 75 of 2024, the Joint Committee visited the Answering Respondent's site on 11.06.2024. Shri Shailendra Pandey, Unit Head of Answering Respondent was present on the day of site visit and duly co-operated with the authorities and assisted in the process. The unit was found operational during the site inspection.
7. The report of the Joint Committee under the covering letter of R.O., UPPCB, Gorakhpur dated 09.08.2024 was filed before this Hon'ble Tribunal. In terms of the said report, the unit of the Answering Respondent has been found to be fully compliant.
8. It is further submitted that a similar issue has already been examined in respect of the Answering Respondent No.4 by the Coordinate Bench in OA No. 357/2024. Since the Answering Respondent was found compliant in all respect OA No.357/2024 was disposed of by order dated 22.07.2024. Copy of the order dated 22.07.2024 passed by this Hon'ble Tribunal, Bench-2 is herewith marked and annexed as **Annexure-1**.
9. It is submitted that since the Answering Respondent is not privy to the annexures of the report of Joint Committee under the covering or R.O., UPPCB, Gorakhpur dated 09.08.2024, the present reply be treated as preliminary response and the Answering Respondent be given an opportunity to file an additional reply before the Hon'ble Tribunal.

SUBMISSIONS

10. It is submitted that the Answering Respondent submits that it is a fully compliant entity in view of the following submissions which are independent and without prejudice to each other:

Environment Clearance {EC}

11. As per EIA Notification S.O 1533 (E) dated 14.09.2006 (and amendments) issued by the Ministry of Environment, Forest & Climate Change under the provisions of the Environment Protect Act, 1986, Environmental Clearance is applicable to Distilleries. As admitted in the JC report submitted by UPCCB the Answering Respondent had applied for Environmental Clearance inter-alia vide its letter dated 3.06.2005 & the same was granted to the Answering Respondent vide Ministry of Environment & Forest (MOEF&CC) Letter No.J-11011/198/2005-IA.II (1) dated 22.08.2005 for 200 KLPD. A copy of the Environment Clearance dated 22.08.2005 is enclosed herewith and marked as **Annexure-2**.
12. That the answering respondent is complying with the stipulated conditions of Consent to Operate for Alcohol production and has increased production capacity from 200KLPD to 260 KLPD with “No Increase Pollution Load Certificate” on 01.07.2021. A copy of No Increase Pollution Load Certificate is enclosed herewith and marked as **Annexure-3**.

ZERO LIQUID DISCHARGE

13. That the answering respondent had obtained Consent to Operate under the water acts by UPCCB vide letter no.195969/UPCCB/Gorakhpur (UPCCBRO)/CTO/Both/GORAKHOUR/2023 dated 20.12.2023 which is valid up to 31.12.2028. A copy of Consent to Operate dated 20.12.2023 is enclosed herewith and marked as **Annexure-4**.
14. The answering respondent has consented for Zero Liquid Discharge condition. For the treatment and disposal of spent wash as per the directions of UPCCB, the answering respondent has installed Multiple Effect Evaporation Plant (MEE) followed by Slop boiler for treatment of 2160.0 m³/day of spent wash to achieve “Zero Liquid Discharge” (ZLD).

15. Spent wash from the bottom of the column is fed to decanter. Decantation section centrifuge for separation of suspended Solid from Spent Wash (SLOP). Supernatant of spent wash is concentrated in MEE and the reject from MEE (SLOP) is mixed with Decanter sludge (wet cake) for drying in DDGS dryer and Dried Solid is further sold as cattle feed.

GROUND WATER ABSTRACTION

16. The answering respondent is meeting its freshwater demand through three borewells. Main use of the three bore wells in the unit is in, boiler feeds, dilution of molasses and cooling process. The answering respondent has obtained an NOC from Uttar Pradesh Ground Water Department, Govt of Uttar Pradesh for ground water abstraction, which is valid up to the year 30.06.2026 with an extraction capacity of 175M³/Hour for each bore well. A copy of the NOC obtained from the Uttar Pradesh Ground Water Department is enclosed herewith and marked as **Annexure-5**.
17. The Answering Respondent is also complying with the required water quality standards and engages in the regular sampling and analysis of the same from the recognized laboratories and the same is also duly reported to the monitoring authorities. The Unit is regularly (every 6 months) carrying out assessment of its borewells ground water through National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited labs. The latest assessment reports for the samples taken in the month of September, 2024 clearly shows that the various parameters are within the permissible limits. The copy of the detailed water sample analysis reports for Unit's borewells are enclosed herewith and marked as **Annexure-6**.
18. On the date of site visit, bore well no.01 & 03 was found operational. It was found that the answering respondent was diligently maintaining the log books and average ground water abstraction from the bore well was measured as approx. 1401.76 KLD. Ground water sample from Bore No.1 & 3 were collected and sent to the Central Laboratory UPPCB, Lucknow.
19. The unit's average daily ground water withdrawal from three (3) borewells is 1,450 m³/day to 1,612 m³/day which is also within the permissible limit of 1750 m³/day (as per the ground water withdrawal permission granted by Ground

Water Department, Govt. of Uttar Pradesh which is valid upto 30.06.2026 [ANNEXURE 5]).

RAIN WATER HARVESTING

20. The answering respondent submits further that as a responsible organization, it has installed Rain Water Harvesting Systems and keeps on working for reduction of water footprint (WFP). That the answering respondent has also adopted a pond in the village Tadwa Khurd [covering areas of village Achiapur, Piprahi & Tadwa Khurd] as a measure of rain water harvesting and natural recharge. Required permissions for adopting the ponds for restoration and augmenting ground water recharge were duly obtained from gram panchayat and District administration. Photographs pertaining to the same are enclosed herewith and marked as **Annexure-7**.

CONCLUSION/PRAAYER

21. In view of the above, it is most humbly submitted that the Answering Respondent is duly compliant with all Environment related laws, rules and regulations and any allegation to the contrary in the parent Original Application is devoid of merit. Hence it is most humbly prayed that this Hon'ble Tribunal be pleased to close the present proceedings qua the Answering Respondent and discharge/release the Answering Respondent from the present proceedings.



DATED :22.11.2024

PLACE : NEW DELHI.

**KRISHNAMOHAN K MENON, GAUTAM DHAMIJA, PARUL
SACHDEVA & PARTH DIXIT**

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IN THE MATTER OF:

Md. Jamshed Jiddi

...Applicant

Versus


State of Uttar Pradesh & Ors.

...Respondent(s)

AFFIDAVIT


I, Mr. Peter Paul Dungdung, aged 50 years, Occupation: Service. Authorized representative of M/s India Glycols Ltd., Office at E-I, Sector -13, GIDA, Gorakhpur, U.P. - 273209, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of Respondent No. 4 in Original Application No. 75/2024. I am conversant with the facts and circumstances of the case and as such competent to swear the present Affidavit.
2. That the contents of the Accompanying additional/supplementary reply are facts true to my knowledge and also contain submissions and prayers to this Hon'ble Tribunal based on legal advice and the same is believed to be true and correct.
3. That the Annexures filed along with the Accompanying Reply are true copies of their respective originals.

Peter Paul Dungdung
DEPONENT 

VERIFICATION

Verified aton thisday of 2024. that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom ,

Peter Paul Dungdung
DEPONENT 



ATTESTED

Notary Public Delhi

21 NOV 2024

207 NOV 2024

ANNEXURE -1

Item No. 10

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 357/2024

Radhey Shyam Sehara

Applicant

Versus

M/s India Glycols Ltd

Respondent

Date of hearing: 22.07.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the Applicant.

Respondents: Mr. Arvind Kumar and Mr. K S Kaptain Advocates for UPPCB
(Through VC).
Mr. Krishna Mohan K Menon and Ms. Parul Sachdeva, Advocates
for Project Proponent

ORDER

1. None has appeared for applicant.
2. Mr. Arvind Kumar, Advocate is present for respondent 4 i.e. U.P State Pollution Control Board (hereinafter referred to as '**UPPCB**') and Mr. Krishna Mohan K Menon, Advocate assisted by Ms. Parul Sachdeva, Advocate for M/s India Glycols Ltd i.e. respondent 1 is present.
3. This Original Application was registered on a letter petition dated 23.03.2023 sent by Prayavaran Kranti Sena, Head Office-2/11, Jakir Nagar, Batla House, Okhla, New Delhi through its National President- Radhe Shyam Sehra. It is said that industrial effluent is being discharged by several industries including M/s India Glycols Ltd, causing damage to

environment as also creating health hazards to the people residing in the vicinity of the said industry. Industrial effluent is also contaminating surface water of the river as a result whereof, aquatic animals are dying.

4. Tribunal took cognizance of the complaint on 01.08.2023 and found it appropriate to obtain a factual Report by constituting a Joint Committee comprising UPPCB and District Magistrate, Gorakhpur.

5. Pursuant to order dated 01.08.2023, Joint Committee through Chief Environment Officer, Circle-6, UPPCB submitted Report dated 10.10.2023, giving details of observations and recommendations in respect of all the industries mentioned in the complaint i.e., M/s. Gallant Sariya Udyog (M/s. Gallant Ispat Ltd.), M/s. Ambey Kapada Udyog, M/s. Rungta Agencies, M/s. India Glycols Ltd. and M/s. Bathwal Lauri Udyog. Observations and recommendations made by Joint Committee are reproduced as under:

“1. M/s Gallant Sariya Udyog (M/s Gallant Ispat Ltd.) Plot No. A.L-5, Sector – 23, GIDA, Gorakhpur

In Compliance of the above said order above mention unit was jointly visited on 26.09.2023 in presence of the unit representative Sri Bhaskar Tiwari, G.M. H.R. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) *The unit has established in the year of 2009. The unit is an integrated Iron and Steel Industry under the category of large sector and engaged in production of Sponge Iron-544500MT/yr, M.S Steel Billets-528000MT/yr. Mild Steel Bars- 528000MT/yr and 78 MW Power Generation through Captive Power Plant by using iron ore and pellets, Coal, Dolomite Chips, Sponge Iron, M.S. scrape, Ferro Alloys as raw materials.*
- (ii) *Plant and Machinery including pollution control devises installed in unit and uses of water in premises is as per Table No. 1*

Table No. 1

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water uses	Waste water generation
1.	Kiln no. 1&2 with waste heat recovery boiler of 38 TPH each	350 MT/ Batch Each	Coal	Two set of Cyclone Dust Collector & ESP	40 Mtr. common stack	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of ash quenching
2.	Kiln no.3	600 MT/ Batch	Coal	Two set of Cyclone Dust Collector & ESP	60 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of ash quenching
3.	Induction Furnace 02 no.	30 MT/ Batch Each	Electricity	Hood and ducting with bags filters	33 Mtr.	Cooling of Induction Furnaces	Recycle
4.	Induction Furnace 02 no.	27.5 MT/ Batch Each	Electricity	Hood and ducting with bags filters	33 Mtr.	Cooling of Induction Furnaces	Recycle
5.	Induction Furnace 02 no.	22.5 MT/ Batch Each	Electricity	Hood and ducting with bags filters	33 Mtr.	Cooling of Induction Furnaces	Recycle
6.	Continuous Billet Costing Machine/ Section	30 MT/ Batch	Nil	Hood and bag house filters	33 Mtr.	Cooling in Rolling Mill	Recycle in Cooling Process
7.	Power Plant Boiler no. 1	40 TPH	Coal	ESP	60 Mtr.	Boiler Feed Cooling & ash quenching	Boiler blow down, drag out of cooling towers and latched of ash quenching
8.	Power Plant Boiler No. 2	110 TPH	Coal	ESP	90 Mtr.	Boiler Feed Cooling & ash quenching	Boiler blow down, drag out of cooling towers and latched of

							ash quenching
9.	D.G. Set	2000 KVA	Diesel	Silencer	No proper stack	Cooling	Recycle
10.	D.G. Set	1350 KVA	Diesel	Silencer	No proper stack	Cooling	Recycle
11.	D.G. Set	1250 KVA	Diesel	Silencer	No proper stack	Cooling	Recycle
12.	D.G. Set	650 KVA	Diesel	Silencer	No proper stack	Cooling	Recycle
13.	Raw materials handling and began unloading system	60 MT	Nil/process Emissions	Hood ducting & bags filters	33 Mtr.	Nil	Nil
14.	Process emission from overhead conveyers used for material handling/conveyance system at	Mechanical convince system	Electric Motor operated	Covered conveyin g system & induce ducting and bag house filters	33 Mtr.	Nil	Nil

(iii) *As per the above table No.1 waste water generated from the process is boiler blow down, cooling towers blow down, latched, waste water received from the ash quenching and steam Condensate are collected in open pukka pond through open drains situated in industrial premises, which is naturally settled in pond and above overflow of the pond is filtered by sand filter and carbon filter and recycled in cooling process, dust separation on roads and ash quenching within the premises. During the inspection no any waste water was found discharged outside the premises.*

(iv) *Unit has employed 1700 permanent and 300 casual employee and 600 employees are residing in unit residential colony. Approximately 300 KL per day waste water/sewage generated from the premises. For treatment of the above sewage generated, 300 KLD capacity of STP has installed and found operational during inspection. Treated sewage waste water sample has been also collected from final outlet of the STP and submitted/sent to Central Laboratory. U.P. Pollution*

Control Board, Lucknow for analysis. As per the analysis report received from Central Laboratory, the parameters of the outlet of S.T.P. waste water sample is as per table no. 2.

Table no. 2

Sampling location/Parameter	Unit	Outlet of STP	Prescribe Standards
pH	-	7.79	6.5 to 8.5
T.S.S.	mg/l	68.0	100
T.D.S.	mg/l	1072	2100
T.S.	mg/l	1140	-
BOD	mg/l	24.0	30
COD	mg/l	172	250
T.C.	MPN	3500	-
F.C.	MPN/ 100ml	790	1000

OBSERVATIONS

As per the Table No. 2 the Concentration of parameters in the outlet of STP is as per norms of the standards stipulated by CPCB/UPPCB.

- At the time of inspection STP treated waste water is being reused in irrigation of green belt of the unit premises.
- The unit is consented by UPPCB under Water acts by UPPCB vide letter no. 171228/UPPCB/Gorakhpur (UPPCBRO)/CTO/BOTH/GORAKHPUR/2022 dated 13.12.2022 valid up to 31.12.2023 copy of the consent order is enclosed as annexure no. 1.

As per the consent water condition the unit is allowed to operate for maintained ZLD status.

The unit has installed three no. of bore wells for abstraction of ground water and digital flow meters installed at each bore wells and maintained proper log book for recording daily water consumption.

2. M/s Ambey Kapada Udyog (M/s Ambey Processer), FL-2 & F.L.-3, Sector-13, GIDA, Gorakhpur.

In Compliance of the above said order above mention unit has jointly visited on 10.08.2023 in presence of the unit representative Sri Santosh Parikh, owner of unit. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) The unit was established in the year of 1995 and engaged in processing/bleaching and dyeing of polyester and viscous fabrics-16 MT/Day from each campus using grey fabrics, dyes, bleaching and dyeing chemicals as raw materials.
- (ii) The unit has two campuses, one is Ambey Processers and the second is Bathwat Udyog which is purchased and merged in Ambey Processers units. The details of the Plant and Machinery installed in campus 1 and campus 2 is as per Table No-3.

Table no-3

Sr. No	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water use	Waste water generation
1	(i) Boiler no. 1 & (ii) Thurmic Fluid Heater	6 TPH 15.0 Lakh Kilo Calorie	Risk Husk Rise Husk	Two Set of Cyclone Dust	30 Mtr. Common Stack	Boiler Fed & ash quenching	Boiler blow down and latched of ash quenching
2	(i) Boiler no. 2 & (ii) Thurmic Fluid Heater	3 TPH 15.0 Lakh Kilo Calorie	Risk Husk Rise Husk	Two Set of Cyclone Dust	30 Mtr. Common Stack	Boiler Fed & ash quenching	Boiler blow down and latched of ash quenching

- (iii) The unit has obtained consent to operate under Water acts by UPPCB vide letter no 146686/UPPCB/Gorakhpur (UPPCBRO)/CTO/Water/GORAKHPUR/2021 dated 25-4-2022 and Air acts by UPPCB vide letter no. 146690/UPPCB/Gorakhpur (UPPCBRO)/CTO/Air/GORAKHPUR/2021 dated 25-4-2022 valid up to 31-12-2026 copy of the consent order is enclosed as annexure no. 2
- (iv) The unit has obtained Authorization under Hazardous and other waste (Management and Transboundary movement) rules 2016 by UPPCB vide letter no. 6093 /UPPCB/Gorakhpur (UPPCBRO)/HWM/GORAKHPUR/201 dated 15-2-2019 valid up to 20-2-2024 copy of authorization is enclosed as annexure no 3.
- (v) The unit has obtained NOC for abstraction of ground water from Ground Water Department vide NOC no. NOC 054315 dated 08.5.2023 which is valid upto 30.7.2026 copy of the NOC is enclosed as annexure no. 4.

OBSERVATIONS

- (i) Unit has installed jet and jigger types dyeing machines for bleaching/scouring and dyeing of polyester and viscous fabrics in both campuses F.L.-2 and F.L-3.

- (ii) Unit has installed 500 KLD capacity of separate two no. of E.T.P. in each campus for treatment of waste water generated from the dying and bleaching process (Photographs enclosed).
- (iii) Unit has installed two bore wells with digital flow meters in each campus for abstraction of ground water for full fill of domestic and industrial requirements. Dally records of the bore wells readings log book maintained.
- (iv) Unit has maintain one common final outlet of both campus treated waste water near the office block. OCEMS system, web camera has installed with final outlet discharge point and connected with UPPCB and CPCB servers. At the time of inspections the parameter of the treated waste water was shown on screen of the OCEMS is Ph-7.11, BOD-10.30 mg/l, COD-62.1mg/l, TSS-14.2 mg/l. Photograph of the OCEMS screen is annexed as annexure no. 5.
- (v) At the time of inspections from following points (as per table no. 4) waste water samples from E.T.P. of unit has been collected and submitted/Sent to Central Laboratory, U.P. Pollution Control Board, Lucknow for analysis. As per the analysis report received the parameter of the water sample is as per table no. 4.

Table no.4

Sampling location/ Parameter	Unit	E.T.P.-1			E.T.P.-2			Final common Outlet	Prescribe Standards
		Equalizati on Tank/ Inlet of E.T.P.	Aeration tank	Outlet	Equalization Tank/ Inlet of E.T.P.	Aeration tank	Outlet		
pH	-	6.87	-	7.24	6.76	-	7.72	7.69	6.5 to 8.5
T.S.S.	mg/l	162	-	38	174	-	28	36.0	100
T.D.S.	mg/l	2183	-	674	1792	-	565	678	2100
T.S.	mg/l	2345	-	712	1266	-	393	714	-
BOD	mg/l	368	-	24	281	-	28.6	28	30
COD	mg/l	772	-	142	698	-	142	140	250

- (vi) The unit has installed digital water flow meters at each inlet and outlet of the both campus E.T.P. and there logbooks are maintained in Unit. The copy of the logbooks is enclosed as annexure no. 6.

- (vii) *The E.T.P. treated waste water is being partially recycle in process and rest is discharged in GIDA Industrial drain which is ultimately meets in Ami River through Sariya Drain. Separate Digital Flow Meters for recycled water have also found installed in unit.*
- (viii) *As per the table no. 4 the parameters of the final common treated water discharged in GIDA drain is found within the norms of the standards stipulated by CPCB.*
- (ix) *Log book for recording of ground water abstraction, treated waste water, recycled waste water and discharged waste water has maintained by the units. Copy of logbook enclosed as annexure no. 7.*
- (x) *The unit has permitted to discharge 500KLD treated waste water outside the premises as per the water consent issued by UPPCB.*
- (xi) *No any bye pass system for discharge of untreated effluent was found maintained in unit during inspection.*

3. M/s Bathwal Lauri Udyog (M/s Bathwal Udyog Pvt. Ltd.), FL-3, Sector-13, GIDA, Gorakhpur.

The unit M/s Bathwal Laari Udyog has purchased by M/s Ambey Processors and operated jointly at the site. Hence there is a no separate unit in the name of M/s Bathwal Udyog is being found operational at the time of inspection.

4. M/s Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), BL-1, Sector-15, GIDA, Gorakhpur.

In Compliance of the above said order above mention unit has jointly visited on 23.08.2023. In presence of the unit representative Sri Shiv Kumar Pandey, Manager of unit. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) *The unit has established in the year of 2006 an engaged in production of rice bran oil 50 MTD) and D-Oiled Cake-250MTD using rice bran 350 MTD and hexane (solvent) as a raw materials.*
- (ii) *The unit has obtained consent to operate under Air and Water acts by UPPCB vide letter 171812/UPPCB Gorakhpur (UPPCBRO)/CTO/Both Gorakhpur2022 dated 28.12.2022*

valid up to 31.12.2024 copy of the consent order is enclosed as annexure no. 8.

- (iii) Plant and Machinery including pollution control devices installed in unit and water uses in premises is as per Table No. 5.

Table no.5

Sr. No.	Plant & Machinery	Capacity	Fuel	APVS installed	Stack height	Water use	Waste water generation
1	Steam Boiler	8 TPH	Rice Husk	Two Set of Cyclone Dust	30 Mtr.	Boiler Feed & as quenching	Boiler blow down
2	Solvent Extraction Plant	50 Mt/Day	Nil/ Steam	Dust Collector with Rice Bran handling system	N.A.	Cooling of condensers	Steam Condensate and process Vacuum Pumps Waste Water
3	D.G. Set	630 KVA & 200 KVA	H.S.D.	Acoustic Enclosure	As per norms	-	-

- (iv) Unit has installed 20 KLD capacity of E.T.P. based on Physiochemico treatment and activated sludge process. Treatment units install in ETP is as under:-

- (a) Oil Grease Trap (b) Equalization Tank with Temperature Cooling Tower
(c) Flocculation Tank (d) Chemical Dosing Tank
(e) Primary Settling Tank (f) Aeration Tank (g) Secondary Settling Tank
(h) Deuel Media Filter (i) Sludge Dying Beds

As per table no. 6 waste water samples from E.T.P. install in unit has been collected at the time of inspections and Sent to Central Laboratory, U.P. Pollution Control Board, Lucknow for analysis. As per the analysis report received, The parameter of the waste water sample is as per table no. 6.

Table no. 6

Sampling location Parameter	Unit	Inlet of ETP	Outlet of ETP	Final Outlet	Prescribe Standards
--------------------------------	------	-----------------	------------------	-----------------	------------------------

pH	-	7.35	7.85	7.62	6.5 to 8.5
T.S.S.	mg/l	292	64	58	100
T.D.S.	mg/l	2379	1450	1862	2100
T.S.	mg/l	2671	1514	1920	-
BOD	mg/l	424	38	36	30
COD	mg/l	1296	176	168	250

Observations:

- *As per the above table no. 6 the concentration of the B.O.D. parameter in treated effluent/outlet of E.T.P. and Final Outlet of factory are found 38mg/l and 36 mg/l which is not as per the prescribed norm of the CPCB. Hence unit is found not complying the consent conditions and waste water discharge norms of the CPCB.*
- *Unit has maintained bypass system before oil and grease trap of E.T.P. (Photograph enclosed).*
- *Unit has installed one digital flow meter at outlet of ETP which is found not functional and no digital flow meter installed at inlet of ETP to measure the daily waste water generated from process, and no logbook/records maintain by the unit hence, it cannot be denied that unit can not discharge untreated effluent through bypass system installed at ETP.*
- *Due to non compliance of the condition of the water consent order dated 28.12.2022, UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978 for imposing of Rs. 10,000.00 per day Environmental Compensation. A copy of the above show cause notice dated 06.10.2023 is enclosed as annexure no. 11.*

5. M/s India Glycols Ltd., E-1, Sector-13, GIDA, Gorakhpur.

In Compliance of the above said order unit has jointly visited on 16.08.2023 and 26.09.2023. In presence of the unit representative Sri Shilendra Pandey, Unit Head. The unit was found in operation/production during the inspection. The details of the observations of site inspection and available records are as under:-

- (i) *The unit has established in the year of 2006 and engaged in production of Ethyl Alcohol & Ethanol using molasses and grain as a raw materials. The installed capacity of the unit is 260 KLD i.e. (150 KLD Alcohol production from molasses and 110 KLD Alcohol Production from Grains).*

- (ii) The unit has obtained consent to operate under Water acts by UPPCB vide letter no. 146262/UPPCB/Gorakhpur (UPPCBRO)/CTO/Water/GORAKHPUR/2021 dated 03.01.2022 and Air acts by UPPCB vide letter no. 146249/UPPCB/ Gorakhpur (UPPCBRO)/ CTO/Air/GORAKHPUR/2021 dated 03.01.2022 valid up to 31.12.2023 copy of the consent order is enclosed as annexure no. 9.
- (iii) The unit has consented under water act by UPPCB for Zero Liquid discharge condition in premises.
- (iv) Plant and Machinery including pollution control devises installed and water uses in premises is as Table No. 7.

Table no. 7

Sr. No.	Plant & Machinery	Capacity	Fuel	APCS Installed	Stack Height	Water uses	Waste water generation
1	Boiler No. 1	45 TPH	Coal-40M TD, Rice Husk -110 MTD, Slop-190 MTD	Two set of Cyclone Dust Collector & ESP	60 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
2	Boiler No. 2	35 TPH	Coal-20M TD, Rice Husk -90 MTD, Slop-114 MTD	Two set of Cyclone Dust Collector & ESP	40 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching
3	Boiler No. 3	55 TPH	18 TPH Slop, 6.23 TPH Rice Husk	E.S.P.	90 Mtr.	Boiler Feed, Cooling & ash quenching	Boiler blow down and latched of as quenching

4	D.G. Set	1050 KVA x 3 no.	H.S. D.	No Canopy/ installed in closed raw	As per norms	Cooling	Nil
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Flow Chart of mfg process of Alcohol from molasses and grain is enclosed as annexure no. 10

The main use of fresh ground water in unit is, Boilers Feeds, Dilution of Molasses and Cooling process. Unit has installed three nos of Bore Wells in premises for abstraction of ground water. Digital flow meters installed at each bore wells and maintained daily records of the water abstracted (Log book enclosed).

- *The unit has installed M.E.E for treatment/concentration of spent wash generated from distillation process. Concentrated spent wash (Slop) received from MEE Unit are used/fired in slope fired boilers with coal/rice husk as a fuel.*
- *For treatment of condensate water received from MEE Unit and spillage/leakage waste water from unit campus, unit has installed 1500 KLD capacity of E.T.P (C.P.U.)*
- *At the time of inspection all the units of E.T.P.(C.P.U.) has found operational and finally treated waste water is recycled for molasses dilution and make up water for cooling towers in premises.*
- *Waste water samples of C.P.U. from inlet and outlet has collected on dated 16.08.2023 and sent to central laboratory to UPPCB, Lucknow. The analysis report received from Central Lab (enclosed). The parameters of the samples as per below table no. 8.*

Table no. 8

Sampling location Parameter	Unit	Inlet of CPU	Outlet of CPU	Final Outlet of STP	Prescribe Standards
pH	-	3.23	7.23	7.82	6.5 to 8.5
T.S.S.	mg/l	468	56	64.0	100
T.D.S.	mg/l	2880	898	1042	2100
T.S.	mg/l	3348	954	1106	-
BOD	mg/l	1260	14	22.0	30
COD	mg/l	3654	106	146.0	250
Total Coliform	MPN/ 100ml	-	-	2200	-
Fecal Coliform	MPN/ 100ml	-	-	700	1000

- *As per the above table No-9, all the parameters of the treated samples (Outlet of CPU) are found within the prescribe norm of the CPCB.*
- *For treatment of domestic waste water/ sewage generated from the unit premises, 25 KLD capacity of S.T.P. has installed and found operational, during joint inspection. Sample of Treated sewage water from outlet of S.T.P. has been also collected on dated 26.09.2023 and sent to Central Laboratory UPPCB, Lucknow, the Concentration of parameters in the outlet of STP is as per norms of the standard stipulated by CPCB/UPPCB.*

Observations:

- *Unit has install digital flow meters for assessing of daily total spent wash generated, spent feeded in MEE, condensate received from MEE, concentrate received from MEE and feeded in slope fired boilers.*
- *Unit has install digital flow meters and log book for maintaining daily records of CPU, Inlet, outlet and recycled quantity of treated waste water.*
- *No any bye pass system for discharge of untreated effluent was found maintained or seen in unit during inspection. Unit was found complying ZLD conditions as imposed in consent order issued by the UPPCB.*

Compliance Status of The Tribunal Order dated 13.9.2022 in O.A.No.116/2014 Meera Shukla v/s Municipal Corporation Gorakhpur and others.

In compliance of the above order regarding industrial pollution control, establishment of CETP and rejuvenation of River Aami, River Tapti and others. Gorakhpur Industrial Development Authority (GIDA) has proposed 7.5 MLD capacity of C.E.T.P. for treatment of industrial effluent received from GIDA industrial area. GIDA has issued order to U.P. Jal Nigam (Gramin Unit), Gorakhpur for setup 7.5 MLD CETP. Land for setup C.E.T.P. near the Aami River and Saraiya Drain has been purchased and U.P. Jal Nigam has prepared D.P.R. and submitted for approval from the concern departments. Construction works for proposed CTEP has yet not started up to joint inspection time.

Action Taken Report against Defaulter Unit M/s Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), BL-1, Sector-15, GIDA, Gorakhpur.

- *As per the inspection dated 23.08.2023 the unit was found non complying in respect to water (Prevention and Control of Pollution) Act, 1974 as it amended 1978. The parameter of the final treated effluent which is being discharge outside the premises (GIDA Drain) are not as per the prescribed norms of the CPCB. Due to non compliance of the condition of the water consent order dated 28.12.2022, UPPCB, Lucknow has issued Show Cause Notice vide letter no. H 01610, dated 06.10.2023 under section 33A of water (Prevention and Control of Pollution) Act, 1974 as it amended 1978 for imposing of Rs. 10,000.00 per day Environmental Compensation and Closure of Industry.”*

6. Report was considered by Tribunal on 13.10.2023. It was observed that Joint Committee’s Report shows that M/s. Gallant Sariya Udyog (M/s. Gallant Ispat Ltd.), M/s. Ambey Kapada Udyog (M/s. Ambey Processor), and M/s. India Glycols Ltd. were compliant. However, Tribunal found that Joint Committee has not looked into the aspects, whether the said units required Environmental Clearance (hereinafter referred to as ‘**EC**’) and if so, whether EC was granted and also whether there is compliance on the part of the said industries in respect of conditions of EC (if any required) and Consent to Establish (hereinafter referred to as ‘**CTE**’) and Consent to Operate (hereinafter referred to as ‘**CTO**’) conditions in respect of carrying out their plants/industrial units as also CSR/CER activities, generation and disposal of fly ash and quality of water qua presence of heavy metals.

7. Joint Committee, therefore, was directed to submit a further Report within three months.

8. Tribunal also impleaded following as respondents 1 to 8 and issued notices to them, requiring them to file their responses:

- (i) State of Uttar Pradesh through Chief Secretary, Government of Uttar Pradesh,
- (ii) Chairman, Gorakhpur Industrial Development Authority,
- (iii) District Magistrate, Gorakhpur,

- (iv) UPPCB, through its Member Secretary,
- (v) M/s. Gallant Sariya Udyog (M/s Gallant Ispat Ltd.),
- (vi) M/s. Ambey Kapada Udyog (M/s Ambey Processer),
- (vii) M/s. Rungta Agencies (M/s Rungta Industries Pvt. Ltd.), and
- (viii) M/s. India Glycols Ltd.

9. Pursuant to above order dated 13.10.2023, Joint Committee through Chief Environment Officer, Circle-6, UPPCB submitted Additional Report dated 02.02.2024 stating that M/s. Gallant Sariya Udyog and M/s. India Glycols Ltd. have obtained EC vide letters dated 18.10.2027 and 22.08.2005 respectively. No other violation has been found.

10. Since, proponent has been found to be compliant in all respect, we do not find that any further order is required to be passed in this matter.

11. Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

July 22, 2024
Original Application No. 357/2024
AB

ANNEXURE-2

No.J-11011/198/2005-IA.II(I)
 Government of India
 Ministry of Environment and Forests
 I.A. division

Telfax 24363973

E mail: plahujarai@yahoo.com

Paryavaran Bhavan, CGO Complex,
 Lodi Road, New Delhi- 110003

Dated the 22nd August, 2005

To

The Asstt. General Manager
 M/s India Glycols Limited
 A-1, Industrial Area,
 Bazpur Road,
 Kashipur-244713

Sub: 200 KLPD distillery unit at Gorakhpur Industrial Development Area, Gorakhpur by M/s India Glycols Limited- reg. environmental clearance.

Sir,

This has reference to your letter no. AG/E C/ M OEF/2005/1493 dated 3rd June, 2005 along with EIA/EMP report, CD on the above mentioned project. The Ministry of Environment and Forests has examined the proposal. It is noted that proposal is for distillery unit for manufacturing of 200 KLPD of industrial alcohol in district Gorakhpur of Uttar Pradesh. The unit will be in operation for 330 days in a year. Land area required for the project is 60 acres. The project does not involve forest land and displacement of people. Water requirement of 4821 m³/d will be met from the ground water source. About 1320m³/d of effluent will be recycled back for the evaporator and Reverse Osmosis Plant. Therefore, fresh water requirement will be 3501m³/d.

It is noted that the project will be based on batch process. The spent wash generation from the distillery unit will be 10-11m³/kl of alcohol produced. The company will install evaporator for effluent concentration and bio methanation plant for bio gas recovery. It is also proposed to install Reverse Osmosis Plant to reduce the effluent quantity for bio methanation. The molasses and the press mud requirement shall be met from the nearby sugar unit. The ETP sludge (.02 TPD) and yeast sludge (40TPD) after fermentation process will be used for bio-composting process for the manufacture of manure. Public hearing panel has considered the project in the meeting held on 20.4.2005. The Uttar Pradesh Pollution Control Board has granted NOC on 14.6.2005. Total cost of the project is Rs.50 crores.

2.0. The Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 27th January, 1994 as amended subsequently subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS:

- i. The industry shall ensure that the treated effluent and stack emissions from the unit are within the norms stipulated under the EPA rules or SPCB whichever is more stringent. In case of process disturbances/failure of pollution control equipments adopted by the unit, the respective unit should be shut down and should not be restarted until the control measures are rectified to achieve the desired efficiency.

-2-

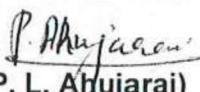
- ii. The spent wash generation from the proposed unit shall be 2200m³/d. The distillery unit shall be operated on direct evaporation of effluent and bio methanation of effluent. Out of 200 KLPD distillery unit, about 1320m³/d of effluent shall be generated from 120KLPD distillery and 880m³/d from 80KLPD distillery. About 1320m³/d of effluent from 120KLPD distillery shall be evaporated and 264m³/d of concentrate shall be obtained. Out of 264m³/d of concentrate, 20m³/d will be used in the boiler and condensate from the evaporator after treatment shall be used in the process. The concentrate (244m³/d) from the evaporator shall be bio composted with the press mud. The effluent generation from 80KLPD distillery shall be 880m³/d and after bio methanation will be passed through reverse osmosis plant. The permeate (440m³/d) from the Reverse Osmosis Plant shall be used in the process and rejects (440m³/d) will be bio composted with press mud.
- iii. Land and other requirements for treatment of spent wash with press mud shall be as per the CPCB guidelines. The company shall earmark an area of 18 acres for bio composting, storage of press mud and biocompost. The spent wash shall be stored in impervious lagoons not more than 30 days.
- iv. The company must monitor the ground water quality by setting up of monitoring wells around the composting and spent wash storage lagoons on a regular basis and submit half- yearly reports to SPCB and the Ministry.
- v. As reflected in the EIA /EMP , green belt in an area of 15 acres shall be provided to mitigate the effects of fugitive emission all around the plant as per the CPCB guidelines in consultation with the local DFO.
- vi. Occupational health surveillance programme shall be undertaken as regular exercise for all the employees. The first aid facilities in the occupational health centre shall be strengthened and the medical records of each employee should be maintained separately.
- vii. The company shall obtain permission for ground water drawl from the Central Ground water Board.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.
- iii. Ambient Air Quality Monitoring Stations should be set up in the down wind direction as well as where maximum ground level concentration of SPM, SO₂, NO_x, are anticipated in consultation with the State Pollution Control Board.
- iv. Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.

-3-

- v. The overall noise levels in and around the plant area should be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
-
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA report.
- vii. A separate environmental management cell equipped with full fledged laboratory facilities must be set up to carry out the environmental management and monitoring functions. The project authorities will provide separate funds both recurring and non recurring to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- viii. The implementation of the project vis-à-vis environmental action plans will be monitored by Ministry's Regional Office at Lucknow /State Pollution Control Board/Central Pollution Control Board. A six monthly compliance status report alongwith the monitored data should be submitted to the monitoring agencies.
- ix. The Project Proponent should inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- x. The Project Authorities should inform the Regional Office as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- 3.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- 4.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The company will implement these conditions in a time bound manner.
- 5.0. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. P. L. Ahujarai)
Director

-4-

Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
2. The Chairman, Uttar Pradesh State Pollution Control Board, 111 Floor, PICUP Bhavan, Vibhuti Khand, Lucknow-226020.

3. The Chief Conservator of Forests, Regional Office(Central Region), B-1/72, Sector K, Aliganj, Lucknow-226020
4. Secretary, State Deptt. of Environment, Government of Uttar Pradesh , Room NO 13, New Buildings, Vidhan Bhavan, Lucknow -226001 , UP.
5. JS(CCI-I), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.- 110003.
6. Monitoring Cell , Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi- 110003.
7. Guard File.
8. Monitoring File.
9. Record File.

/

(Dr. P. L. Ahujarai)
Director



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Ref No. - 12/UPHOC6/EIA/GORAKHPUR/2021

Dated:- 01/07/2021

To ,

Shri IGL GORAKHPUR

M/s INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA

M/s India Glycols Ltd E - 1, Sector - 15, GIDA District Gorakhpur ,GORAKHPUR,273209
GORAKHPUR

Sub : Certificate of “No Increase in Pollution Load” in compliance of notification issued by Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021

Sir.

Kindly refer to the application dt 30/06/2021 related to sector Distillery for obtaining “No Increase in Pollution Load Certificate” in compliance of notification issued by Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021.

That Ministry of Environment Forest & Climate Change, Government of India, vide its notification no. S.O. 980(E) 2nd March, 2021 exempted the requirement for prior Environmental Clearance for cases of change in raw material mix without change in the quantity and pollution load as prescribed in the Environmental clearance of the project. The said provisions made in notification dated 2nd March, 2021 are as below

Existing projects (having Prior Environmental Clearance) with no increase in pollution loads: Any increase in production capacity in respect of processing or production or manufacturing sectors (listed against item numbers 2, 3, 4 and 5 in the Schedule to this notification) with or without any change in (i) raw material-mix or (ii) quantities within products or (iii) number of products including new products falling in the same category or (iv) configuration of the plant or process or operations in existing area or in area contiguous to the existing area (for which prior environmental clearance has been granted) shall be exempt from the requirement of Prior Environmental Clearance provided that there is no increase in pollution load (derived on the basis of such Prior Environmental Clearance)

In compliance of the provisions of the notification no. S.O. 980(E) 2nd March, 2021, the applicant has submitted the the following documents

1. “No Increase In Pollution Load” certificate from the Environmental Auditor or reputed institutions empanelled by the State Pollution Control Board or Pollution Control Committee or Central Pollution Control Board or Ministry of Environment, Forest and Climate Change
2. Last Consent to Operate certificate for the project or activity.
3. Online system generated acknowledgement of uploading of intimation and “No Increase In Pollution Load” certificate on PARIVESH Portal
4. Scan Copy of form only submitted for “No Increase In Pollution Load” certificate on PARIVESH Portal

After the examination of the documents submitted by the applicant “No Increase in Pollution Load Certificate” is hereby issued with the following observation and conditions with the approval of competent authority

Obervation and Conditions

- I. The Project under consideration is for change in raw material mix from molasses to molasses and grain in existing distillery unit of capacity–200 KLD.
- II. Unit shall use molasses 631 MT/day and grain 270 MT/day for the proposed modification as against 855 MT/day molasses at present.
- III. The production capacity of distillery will increase from 200 KLD to 260 KLG with change in raw material mix of molasses and grain in place of Molasses.
- IV. No additional fresh water shall be used due to proposed modification in proposed plant.
- V. Pollutant load like BOD, COD, TDS and TSS in effluent will not be changed due to proposed modification.
- VI. Total generation of fly ash shall be reduced to 129.02 MT/day after the proposed modification as against 154.17 MT/ day at present.
- VII. The total fuel requirement in terms of equivalent coal will be reduced from 564.15 MT/ day to 509.25 MT/ day after proposed modification.
- VIII. High pressure steam from boiler will be used in co-generation as being used at preset.
- IX. There shall not be any incremental rise with respect to air pollution. The particulate emission level from the boiler chimney shall always be kept below 150mg/Nm³ and Air Pollution load shall not be increase after proposed modification.
- X. The Slop consumption shall be reduced from 487 TPD to 365 TPD.
- XI. After the proposed modification, total PM Load shall be reduced to 129.69 MT/day against 155.17 MT/day at present.
- XII. Unit shall maintain already Zero Liquid Discharge condition.

Hence, in view of the above facts, the UPPCB is of the view that the proposed modification in project of Ethanol / Rectified Spirit / ENA by M/s India Glycols Limited at E-1, Sector – 15, GIDA, Gorakhpur, Uttar Pradesh shall result in "No Increase in Pollution Load", hence the project is recommended subject to the condition that the project is implemented strictly in accordance with the Technical details submitted by the proponent before the Board. The Project Proponent shall ensure strict compliance of the following conditions:

1. The unit shall not allow any additional fresh water requirement for proposed expansion.
2. The unit shall achieve Zero Liquid Discharge for proposed expansion.
3. The unit shall carry out validation within 60 days through reputed institute such as VSI, Pune/NSI, Kanpur/NEERI, Nagpur/IITs etc.
4. The unit shall submit monthly data of following to UPPCB:
 - a. Fresh water consumption
 - b. Production
 - c. Raw Material consumption
 - d. Spent wash generation
 - e. Slope generation
 - f. Condensate generation
 - g. Feed quantity of slope into incinerator
 - h. Yeast sludge generation and disposal
 - i. Boiler ash generation and disposal
 - j. Quantity of granule generation and sold
 - k. Quantity of Spent lees generation, recycle/reuse and Treatment in CPU
 - l. Quantity of effluent received into CPU, details of reuse/recycle etc.
 - m. Steam generation, fuel consumption.
 - n. CO₂ production and sold.

5. The unit shall restrict the spent wash storage capacity to 07 days only.
6. The unit shall utilize DDGS as cattle feed.
7. The unit shall ensure to obtain consent (Water and Air) under the provision of Water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 for the same.
8. The all conditions of earlier environmental clearance issued by MOEF & CC for 200 KLD production with remain same.
9. Pollutant load like BOD, COD, TDS and TSS in effluent shall not be changed due to proposed modification.
10. Total generation of fly ash shall be reduced to 129.02 MT/day after the proposed modification as against 154.17 MT/ day at present.
11. The total fuel requirement in terms of equivalent coal shall be reduced from 564.15 MT/ day to 509.25 MT/ day after proposed modification.
12. There shall not be any incremental rise with respect to air pollution. The particulate emission level from the boiler chimney shall always be kept below 150mg/Nm³ and Air Pollution load shall not be increase after proposed modification.
13. The Slop consumption shall be reduced from 487 TPD to 365 TPD.
14. After the proposed modification, total PM Load shall be reduced to 129.69 MT/day against 155.17 MT/day at present.

In view of the conclusion and remarks made by the Board, the unit is hereby directed to apply a fresh for obtaining Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended and Air (Prevention and Control of Pollution) Act, 1981 as amended for the proposed modification like change in raw material from Molasses to grain and molasses in the distillery unit and restrict production between 200 and 260 KLD as per the quantity of Raw Material Mix.

Chief Environmental Officer
Chief Environmental Officer, Circle-6

Copy
:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer
Chief Environmental Officer, Circle-6



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

195969/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2023

Date: 20/12/2023

To,

M/s

INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA

India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209
(U.P),GORAKHPUR,273209Application Id-
23397308

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA** located at **India Glycols Limited E-1, Sector - 15, GIDA, Gorakhpur - 273209 (U.P),GORAKHPUR,273209**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA** granted for the period from **01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	AA/ENA/RS	260	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	10 KLD	STP	
Industrial	ZLD (Zero Liquid Discharge)	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	TSS (mg/L)	As per E(P)A Rules, 1986
3	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986
4	BOD (mg/L)	As per E(P)A Rules, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	45 TPH Boiler	40 MTD-coal, 110 MTD-rice husk, 190 MTD-slop	1	Particulate Matter	As per E(P)A Rules, 1986
2	55 TPH Boiler	18 TPH slop, 6.23 TPH rice husk or 18 TPH slop, 05 TPH-Indian Coal or 18 TPH slop, 3.78 TPH imported coal	2	Particulate Matter	As per E(P)A Rules, 1986
3	1050 KVA DG Set	Diesel Oil	3	Sulphur Dioxide	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	3	Sulphur Dioxide	As per E(P)A Rules, 1986

2	1	Particulate Matter	As per E(P)A Rules, 1986
3	2	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s INDIA GLYCOLS LIMITED E 1 SECTOR 15 GIDA. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Cat. 5.1 (Used/Spent Oil)	Authorized Recycler	01 KL/Annum

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

(viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.

- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Absolute Alcohol / Extra Neutral Alcohol / Rectified Spirit 200 KLD while using molasses as raw material or 260 KLD while using molasses & grains as main raw material, 12 Megawatt / hour Electricity by Turbo Generator and DDGS- 40 MTD as a by product by M/s INDIA GLYCOLS LIMITED, E 1, SECTOR-15, GIDA, GORAKHPUR (Uttar Pradesh).
2. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharge outside the premises (applicable in case of the projects achieving the ZLD).
3. Industry shall operate and maintain the MEE systems to ensure Zero Liquid Discharge, failing which, this consent shall be treated as revoked.
4. The separated water from solid separation system such as condensate from evaporation concentration system such as MEE shall be reutilized in the process. If required, separated water and condensate may be treated before reutilization.
5. Industry shall operate and maintain measuring devices (water/flow meters) at required location (raw water consumption, solid separation system: feed, permeate and reject, evaporation concentration systems: feed concentrate and condensate, water reused in the process & concentrate utilized in drying system/equivalent technology) to record the water balance shortly without delay.
6. Maximum 07 days Spent Wash shall be stored in the Lagoon and ensured to send monthly reports regarding spent wash storage and details of water level in each lagoon constructed in industry.

7. The other effluent streams apart from spent wash including spent lees, plant washings, leakages, boiler blow down, etc. shall be used in process.
8. Industry shall operate and maintain the effluent treatment system effectively and regularly. All the effluent treatment system shall be kept in good running condition all the time and failure (if any), shall be immediately rectified without delay otherwise, similar alternate arrangement shall be made. In the event of any failure of any pollution control system adopted by the industry, the respective production unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.
9. Industry shall make proper arrangement for safe and scientific handling, storage, transportation and disposal of all solid wastes, sludge etc. generated.
10. The industry shall operate throughout the year (365 days).
11. Pollutant load like BOD, COD, TDS, and TSS in effluent and PM, NO₂ and SO₂ in stack emission shall not be changed/increased during B Heavy Molasses based operation.
12. Industry shall provide adequate arrangement for control of odour nuisance. All internal roads shall be made pucca. Industry shall maintain good housekeeping within factory premises, around effluent treatment facilities etc.
13. Industry must strictly comply all the directions issued by UPPCB, CPCB and Hon'ble NGT from time to time.
14. The industry shall install roof top rain water harvesting system and Piezometer in the factory premises.
15. The industry shall always connect the CCTV Camera with the server of CPCB and control room of UPPCB.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Incase industry fails to comply with the directions issued by Board in a stipulated time schedule and/or fails to comply with any of the conditions stipulated in the consent / renewal, the consent to operate (CTO) / renewal of consent issued by Uttar Pradesh Pollution Control Board, Lucknow shall stand automatically withdrawn and manufacturing operations shall be close down without further notice.
18. Construct 0.3 mtr free Board in each lagoon used for storing spent wash to prevent overflow.
19. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
20. Percentages of solid concentration after MEE shall be analysed by NABL accredited lab and report will submitted within a month.

21. The unit shall operate and maintain the Air Pollution Control Systems efficiently and continuously so as to satisfy the prescribed emission standards.
22. The unit shall adhere to the ambient Air quality prescribed standards at all the times.
23. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
24. The industry shall to submit stack emission monitoring report every quarter from NABL accredited laboratory.
25. Industry shall strictly comply with conditions mentioned in the charter prepared by CPCB.
26. The Industry shall install on line emission continuous monitoring system and shall ensure regular transmission of data of Continuous Online Emission Monitoring System for to the servers of CPCB and UPPCB. Industry shall submit regular stack monitoring report every month.
27. Ash generated during production process must be disposed off in scientific manner as per guidelines of CPCB/MOEF. It is also mandatory that disposed ash will never affect the Health and Environment of nearby areas an residents.
28. The industry shall use at least 20% of total fuel as bio briquettes in boiler, as per availability.
29. The orders passed by Hon'ble National Green Tribunal in OA no. 432/2023 Radhey Shyam Sehara V/s State of UP shall prevail on this CTO.
30. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
31. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
32. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
33. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
34. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

35. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
36. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
37. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
38. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
39. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
40. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
41. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
42. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.
43. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.
44. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.
45. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
46. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.
47. The industry shall submit the colored photo graph of display board within 15 days.
48. The industry shall submit the form-10 within 15 days for disposal of hazardous waste.
49. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.
50. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO, Authorization and attract action under the provisions of Law.

Chief Environmental Officer, Circle-6

Copy to:

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

Chief Environmental Officer, Circle-6



मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti
Government of Uttar Pradesh

ANNEXURE -5

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 30/06/2026

Registration No.: 202106000368			
Name of the Owner	IGL GORAKHPUR		
Address of the Applicant	India Glycols Ltd. E - 1, Sector - 15, GIDA, Gorakhpur, U.P	Application Form Serial No.	GRKP0621RIN0009
Date of Submission	16/06/2021	Specimen Signature	
Company Name	India Glycols Limited E - 1 Sector - 15 GIDA GKP	Company Address	E-1, Sector - 15, GIDA, GORAKHPUR - 273209
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	E-1, Sector - 15, GIDA, Gorakhpur, U.P	Municipality/Corporation	Yes
Ward No./Holding No.			E 1 SECTOR 15 GIDA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/03/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	175.00
Date of Energization (In Case of Electric Pump)	01/03/2006		
Maximum Allowable Rate of Withdrawal (m3/hr.):	175.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			255500
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	No Reason		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be

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constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 30/06/2026

Registration No.: 202106000371			
Name of the Owner	IGL GORAKHPUR		
Address of the Applicant	India Glycols Ltd. E - 1, Sector - 15, GIDA, Gorakhpur, U.P	Application Form Serial No.	GRKP0621RIN0010
Date of Submission	16/06/2021	Specimen Signature	
Company Name	India Glycols Limited E - 1 Sector - 15 GIDA GKP	Company Address	E-1, Sector - 15, GIDA, GORAKHPUR - 273209
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	E-1, Sector - 15, GIDA, Gorakhpur, U.P	Municipality/Corporation	Yes
Ward No./Holding No.			E 1 SECTOR 15 GIDA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/03/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	175.00
Date of Energization (In Case of Electric Pump)	01/03/2006		
Maximum Allowable Rate of Withdrawal (m3/hr.):	175.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			191625
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Not Any		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.

- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
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- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be

constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 30/06/2026

Registration No.: 202106000372			
Name of the Owner	IGL GORAKHPUR		
Address of the Applicant	India Glycols Ltd. E - 1, Sector - 15, GIDA, Gorakhpur, U.P	Application Form Serial No.	GRKP0621RIN0011
Date of Submission	16/06/2021	Specimen Signature	
Company Name	India Glycols Limited E - 1 Sector - 15 GIDA GKP	Company Address	E-1, Sector - 15, GIDA, GORAKHPUR - 273209
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	E-1, Sector - 15, GIDA, Gorakhpur, U.P	Municipality/Corporation	Yes
Ward No./Holding No.			E 1 SECTOR 15 GIDA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/03/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	75.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	175.00
Date of Energization (In Case of Electric Pump)	01/03/2006		
Maximum Allowable Rate of Withdrawal (m3/hr.):	175.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:			191625
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Not Any		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

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- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
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This certificate is electronically generated and does not require digital signature



ANNEXURE -6

TEST REPORT

Water Sample Analysis

Test Report No : EKO/E-012/030924

Issue Date : 05/09/2024

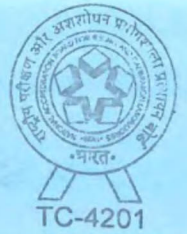
Issued To : INDIA GLYCOLS LIMITED
 : E - 1, Sector - 15
 : GIDA, Gorakhpur
 : Uttar Pradesh

Sample Description : Ground Water
 Sample Drawn on : 02/09/2024
 Sample Drawn by : EPEPL (Mr. Dhramveer Yadav)
 Sample Received on : 03/09/2024
 Sampling Location : From Borewell NO.-1
 Sampling Plan & Procedure : SOP-W/66
 Sample Quantity : 1.0 Litre
 Environmental Conditions : Normal
 Analysis Duration : 03/09/2024 To 05/09/2024
 Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A :2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) :2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10): 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0: 2022	7.12	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	184.0	mg/L	200.0	600.0
7	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
8	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	44.1	mg/L	75.0	200.0
9	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	17.98	mg/L	30.0	100.0
10	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	82.5	mg/L	250.0	1000.0
11	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
12	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	34.9	mg/L	200.0	400.0
13	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
14	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
15	Nickel (as Ni)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.02	No relaxation
16	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
19	Total Dissolved Solids	IS: 3025 (P-16): 2023	370.0	mg/L	500.0	2000.0
20	Total Coliform	IS: 15185: 2016	Not Detected	Per 100mL	Should be Not Detectable	





Competence | Quality | Service

Test Report No : EKO/E-012/030924

Issue Date : 05/09/2024

Remark:- Standard Applicable only for Drinking Water.

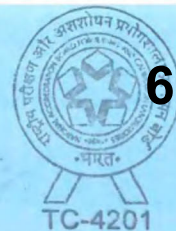
Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters
The customer asked for the above tests only.
2. This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer. Sample received for biological tests will be destroyed after 7 days from the date of issue of test report.
4. Responsibility of the Laboratory is limited to the invoiced amount only.
5. BLQ=Below Limits of Quantification, LOQ= Limits of Quantification

**** End of Report ****

For EKO PRO ENGINEERS PVT. LTD.
SHIVANGI SINGH RAIZADA
SECTION INCHARGE MICROBIOLOGY
(Authorised Signatory)

For EKO PRO ENGINEERS PVT. LTD.
PURNIMA DEVI ACHAN
TECHNICAL MANAGER
(Authorised Signatory)



TEST REPORT

Water Sample Analysis

Test Report No : EKO/E-013/030924

Issue Date : 05/09/2024

Issued To : INDIA GLYCOLS LIMITED
 : E - 1, Sector - 15
 : GIDA, Gorakhpur
 : Uttar Pradesh

Sample Description : Ground Water
 Sample Drawn on : 02/09/2024
 Sample Drawn by : EPEPL (Mr. Dhramveer Yadav)
 Sample Received on : 03/09/2024
 Sampling Location : From Borewell NO.-2
 Sampling Plan & Procedure : SOP-W/66
 Sample Quantity : 1.0 Litre
 Environmental Conditions : Normal
 Analysis Duration : 03/09/2024 To 05/09/2024
 Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A :2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	–	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) :2017	Agreeable	–	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10): 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0: 2022	7.08	–	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	189.0	mg/L	200.0	600.0
7	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
8	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	45.4	mg/L	75.0	200.0
9	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	18.40	mg/L	30.0	100.0
10	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	84.0	mg/L	250.0	1000.0
11	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
12	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	40.2	mg/L	200.0	400.0
13	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
14	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
15	Nickel (as Ni)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.02	No relaxation
16	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
19	Total Dissolved Solids	IS: 3025 (P-16): 2023	382.0	mg/L	500.0	2000.0
20	Total Coliform	IS: 15185: 2016	Not Detected	per100ml	Absent	





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Test Report No : EKO/E-013/030924

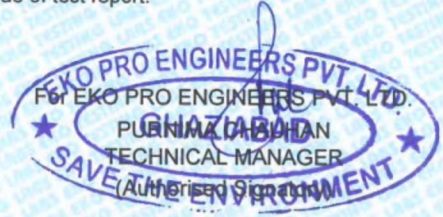
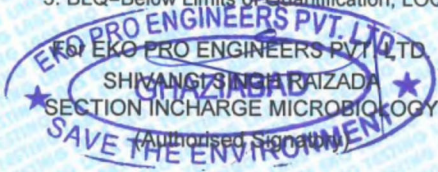
Issue Date : 05/09/2024

Remark:- Standard Applicable only for Drinking Water.

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters
The customer asked for the above tests only.
2. This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
3. The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer. Sample received for biological tests will be destroyed after 7 days from the date of issue of test report.
4. Responsibility of the Laboratory is limited to the invoiced amount only.
5. BLQ=Below Limits of Quantification, LOQ= Limits of Quantification

**** End of Report ****



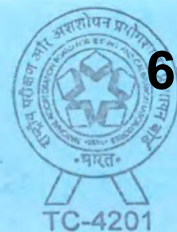


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TEST REPORT

Water Sample Analysis

Test Report No : EKO/E-014/030924

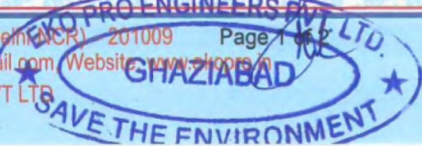
Issue Date : 05/09/2024

Issued To : INDIA GLYCOLS LIMITED
 E - 1, Sector - 15
 GIDA, Gorakhpur
 Uttar Pradesh

Sample Description : Ground Water
 Sample Drawn on : 02/09/2024
 Sample Drawn by : EPEPL (Mr. Dhramveer Yadav)
 Sample Received on : 03/09/2024
 Sampling Location : From Borewell NO.-3
 Sampling Plan & Procedure : SOP-W/66
 Sample Quantity : 1.0 Litre
 Environmental Conditions : Normal
 Analysis Duration : 03/09/2024 To 05/09/2024
 Remark (if any) : NA

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per IS:10500-2012	
					Acceptable	Permissible
1	Colour	IS: 3025 (P-4)-A :2021	BLQ (LOQ-1.0)	Hazen	5.0	15.0
2	Odour	IS: 3025 (P-5) : 2018	Agreeable	-	Agreeable	Agreeable
3	Taste	IS: 3025 (P-7) :2017	Agreeable	-	Agreeable	Agreeable
4	Turbidity	IS: 3025 (P-10): 2023	BLQ (LOQ-1.0)	NTU	1.0	5.0
5	pH	IS: 3025 (P-11) 2.0: 2022	7.16	-	6.5-8.5	No relaxation
6	Total Hardness (as CaCO ₃)	IS: 3025 (P-21)-A : 2009	180.0	mg/L	200.0	600.0
7	Iron (as Fe)	APHA 3125 B : 2017	BLQ (LOQ-0.1)	mg/L	1.0	No relaxation
8	Calcium (as Ca)	IS: 3025 (P-40)-A: 1991	43.29	mg/L	75.0	200.0
9	Magnesium (as Mg)	IS: 3025 (P-46)-B: 1994	17.50	mg/L	30.0	100.0
10	Chloride (as Cl)	IS: 3025 (P-32)-2.0 : 1988	76.5	mg/L	250.0	1000.0
11	Residual Free Chlorine	IS: 3025 (P-26)-C : 2021	BLQ (LOQ-0.1)	mg/L	0.2	1.0
12	Sulphate (as SO ₄)	IS: 3025 (P-24) Sec-1 B: 2022	41.6	mg/L	200.0	400.0
13	Total Chromium (as Cr)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	No relaxation
14	Copper (as Cu)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.05	1.5
15	Nickel (as Ni)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.02	No relaxation
16	Zinc (as Zn)	APHA 3125 B : 2017	BLQ (LOQ-0.01)	mg/L	5.0	15.0
17	Manganese (as Mn)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.1	0.3
18	Arsenic (as As)	APHA 3125 B : 2017	BLQ (LOQ-0.005)	mg/L	0.01	No relaxation
19	Total Dissolved Solids	IS: 3025 (P-16): 2023	390.0	mg/L	500.0	2000.0
20	Total Coliform	IS: 15185: 2016	Not Detected	per100ml	Absent	-



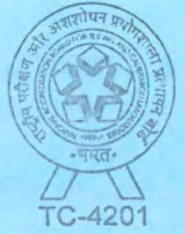


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Test Report No : EKO/E-014/030924

Issue Date : 05/09/2024

Remark:- Standard Applicable only for Drinking Water.

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**** End of Report ****

For EKO PRO ENGINEERS PVT. LTD.
SHIVANGLOINGH RAIZADA
SECTION INCHARGE MICROBIOLOGY
Authorized Signatory

For EKO PRO ENGINEERS PVT. LTD.
PURNIMA CHAUHAN
TECHNICAL MANAGER
Authorized Signatory



POND AT VILLAGE TADWA KHURD



POND AT VILLAGE TADWA KHURD



POND AT VILLAGE TADWA KHURD

As a responsible organization answering respondent has adopted pond in the village Todwa Khurd (Covering area of village Achiapur, Piprahi & Todwa Khurd) as measure to rain water harvesting. Required permissions for adopting the pond for restoration and augmenting ground water recharge were duly obtained from Gram Panchayat and District Administration.

